

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 271 OF 2017 &  
IA NO. 662 OF 2019**

**Dated : 11<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Hubli Electricity Supply Company Ltd. & Ors. .... Appellant(s)  
Versus  
Udupi Power Corporation Limited & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Shikhar Saha

Counsel for the Respondent(s) : Mr. Shreshth Sharma  
Mr. Nitish Gupta for R-1

**ORDER**

Respondent No. 2 & 3 may file objection/reply, if any, within six weeks, i.e. on or before 23.10.2019 with advance copy to the other side. Thereafter, Appellant may file rejoinder, if any, on or before 06.11.2019 with advance copy to the other side.

List the matter on **11.11.2019**.

**(S. D. Dubey)  
Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)  
Chairperson**